

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item No. 1

CA 38/2022 IN C.P. 3638/MB/2018

CORAM:

SH. KAPAL KUMAR VOHRA
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **09.02.2022**

NAME OF THE PARTIES: - Union of India
V/s
Infrastructure Leasing & Financial
Services Ltd & Ors

Appearance (via video-conference):

For the Applicant : Mr. Ashish Kamat, Advocate

For the Respondent : None present

Sections 242(4),241-242 of the Companies Act, 2013

ORDER

CA 38/2022

Heard Advocate for the Applicant. This is an Application filed for urgent listing of the Company Application bearing CA No. 423 of 2021, though the same is listed on 24.02.2022. For the grounds mentioned in the Application and by consent of the Advocate for the Applicant, the date is **preponed to 21.02.2022**. Applicant undertakes to inform the Respondent about the preponed date well in advance. The Application bearing CA No. 38 of 2022 is disposed of as allowed in above terms.

Sd/-
KAPAL KUMAR VOHRA
Member (Technical)

Sd/-
JUSTICE P. N. DESHMUKH
Member (Judicial)

VEDANT